

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17657/2024

MAHESH

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

(IA No. 99992/2024 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 12-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBER]

For Petitioner(s) Mr. B.p.s. Dhakray, Adv.

Mr. Shakti Singh Dhakray, Adv.

Mr. Kumar Dushyant Singh, AOR

Ms. Jinisha Jain, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Mr. B.P.S. Dhakray, learned counsel for the petitioner, submits that in compliance with the order dated 01.08.2024 of this Court, the petitioner appeared before the Director, AIIMS with all medical references and has also attended on a few subsequent dates.

Learned counsel highlights the difficulty that, despite the petitioner adhering to the directives of this Court, AIIMS has not yet submitted the petitioner's examination report.

He seeks three weeks' time to file an affidavit detailing the dates and the O.P. number under which the petitioner was examined by the doctors.

Time as prayed for is granted.

List the matter on 09.01.2025.

**(D. NAVEEN)
COURT MASTER (SH)**

**(MAMTA RANI)
COURT MASTER (NSH)**